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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

date of Order: 05.07.2000

OA 267/2000

R.D. Sharma S/o Aukam Chand aged about 64 years R/o 4436, Chowk Bazar, Rewari in front of City Police Station, Rewari Last employed on the post of Station Superintendent, Laxmangarh, Western Railway, Sikar, Jaipur Division.

.... Applicant.

VERSUS

1. Union of India through General Manager, Western Railway, Church Gate, Mumbai.
2. Divisional Railway Operating Manager, Western Railway, Jaipur Division, Jaipur.

.... Respondents.

Mr. Shiv Kumar, Counsel for the applicant.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)

ORDER

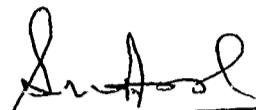
(PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL))

Heard.

2. The relief sought by the applicant in this Original Application is that impugned charge-sheet dated 12.7.93, issued for major penalty, may be quashed and in the alternative respondents may be directed to finalise the disciplinary proceedings within reasonable time.
3. The learned counsel for the applicant submits that by giving directions to respondents to finalise disciplinary proceedings within reasonable time, this Original Application may be disposed of finally. In view of the submissions made by the learned counsel for the applicant, respondent no. 2 is directed to disposed of the disciplinary proceedings

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pending against the applicant within reasonable time as expeditiously as possible. With the above direction, this Original Application is disposed of at the stage of admission. No order as to costs.


(S.K. Agarwal)
Member (J)